

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**ALLAHABAD BENCH**  
**ALLAHABAD**

**Civil Contempt Application No.48 of 2007**  
**In**  
**Original Application No. 1630 of 2003**

Tuesday this the 30<sup>th</sup> day of October 2007

**Hon'ble Mr. Ashok S. Karamadi, Member (J)**  
**Hon'ble Mr. K.S. Menon, Member (A)**

Shashi Kumar Yadav S/o Late Bhegeli Yadav, R/o Village Sorouli,  
Post Office Ugapur, District: Sant Ravi Das Nagar.

**Applicant**

**Advocate Sri Mohd. Parvez**

**Versus**

Sri Sanjay Kumar Agarwal, The Development Commissioner  
(Handicraft), West Block No. 7, R.K. Puram, New Delhi.

**Respondents**

**By Advocate Sri Amit Sthalekar**

**O R D E R**

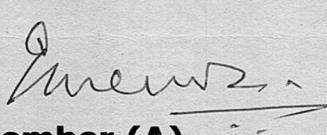
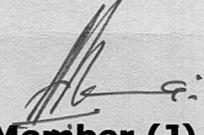
**By Ashok S. Karamadi, Member (J)**

None for the applicant. Counsel for the respondents submits that he is ready with the compliance report but the other side is not available. We have taken on record the counter affidavit along with compliance report of the respondents. Counsel for the applicant is absent even in the revised call and earlier also on 10.10.2007 he was not present. Having regard to the submissions made by learned counsel for the respondents based on the counter affidavit, we have considered the case.

2. This contempt application is filed against the respondent for non compliance of the Order dated 06.09.2006. By the said order, the respondents were directed to consider the application of the applicant and the decision be taken by passing speaking order within a period of 3 months, to be communicated to the applicant. Since the respondents have failed to do so, this application for contempt is filed. On notice, the respondent has



filed the counter affidavit and stated that he has complied with the Order dated 06.09.2006, and passed the necessary speaking order, and the same is annexed as annexure CA-1 dated 10.07.2007, and the same was also sent to the applicant by registered post. Having regard to the aforesaid facts and circumstances, the contentions taken by the respondent, and the documents produced alongwith the counter affidavit, we do not find any justifiable ground to continue the contempt proceedings. Accordingly, contempt proceedings against the respondent are dropped and notice issued to him is discharged.

  
**Member (A)**  
**Member (J)**

/M.M./